

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
Court No-II**

**Item 27**

**IA No. 1253/106/22  
In**

**CP(IB) No.182/Chd/Hry/2021**

**Under Section 94, & 106 IBC 2016**

**In the matter of:-**

Monica Bansal

...Petitioner

**Present** Mr. G.S. Sarin proxy counsel for the petitioner.

Proxy authorized representative for the petitioner and proxy counsel for the respondent are present. These proxies have submitted that they are directed to take adjournment by the Local Bar Association as the Advocates are abstaining from work w.e.f. Tuesday i.e. 26.09.2023 till further orders from the Bar Council of Punjab & Haryana. This was also communicated to NCLT Chandigarh, vide NCLT Bar Association's letter dated 25.09.2023, therefore, let the matter listed to 22.11.2023.

The proxies who are present today, may inform the concerned counsels regarding the next date of hearing either by e-mail, whastapp or through letter.

Sd/-

Sd/-

**Umesh Kumar Shukla)  
Member (Technical)**

**(Dr. P.S.N. Prasad)  
Member (Judicial)**

September 27, 2023  
*Priyanka*